

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 721 OF 1993.
~~TAO No. 5~~

DATE OF DECISION 15-2-1994.

H.L. Verma, Petitioner

Mr. Y.V. Shah, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. N.S. Shevde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan, Admn. Member.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

H.L. Verma
I.O.W., Grade-III
C/o. Executive Engineer/RE
Western Railway,
Pratapnagar, Baroda.
(Advocate: Mr. Y.V. Shah)

..... Applicant.

Versus.

1. Union of India,
through the General Manager,
Western Railway, Churchgate,
Bombay - 20.

2. Executive Engineer/RE
Western Railway
Pratapnagar, Baroda.

..... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 721/1993

Date: 15-2-1994.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Heard Mr. Y.V. Shah, learned advocate for the applicant and Mr. N.S. Shevde, learned advocate for the respondents.

2. Mr. Shevde confirms the earlier statement made that there is no work for the applicant in Baroda and he can not be adjusted in the lower post of SCM. In view of the circumstances the application becomes infructuous and does not survive. However ~~as~~ Mr. Shah states on instruction from his client that he would like to submit his request for voluntary retirement. The same may be considered by the respondents in accordance with rules without insisting on his joining the new post. Application is disposed of accordingly. No order as to costs.



(V. Radhakrishnan)
Member(A)